

of the rights of the hon. Members, specially the privileges, have been well defined in rule 223 and no Member in the House can take a special advantage bypassing the rules. Today morning I myself got a call from the Notice Office saying that my notice for an Half-an-Hour discussion was not supported by the accompanying document and, therefore, the notice was being returned. I had to accept that. I am on record. Rule 223 clearly says :

"A member wishing to raise a question of privilege shall give notice in writing to the Secretary-General by 10.00 hours on the day the question is proposed to be raised. If the question raised is based on a document, the notice shall be accompanied by the document."
...*(Interruptions)*.

[Translation]

SHRI VINAY KATIYAR : Mr. Deputy Speaker, Sir, rule 227 supersedes all other rules. The hon'ble Prime Minister Shri H.D. Deve Gowda has misled the House. His statement is available there and except that, there is no need of any other statement...*(Interruptions)*

[English]

SHRI P.R. DASMUNSI : If a notice is given without document and the document is placed in the House, the notice itself is to be rejected. It cannot be accepted. Rule 223 further states that if anything is submitted after 10 O'clock, it shall be deemed to have been received on the next day at 10 O'clock. That is what the rule says. How can the hon. Member bypass the rule? No Member can get an extra advantage, whether he is a Member for the third term or fourth term or fifth term. With all respect to Shri George Fernandes, I would like to submit that he cannot do it.

SHRI TARIT BARAN TOPDAR (Barrackpore) : Newspaper cutting is no document, Sir...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : I have gone through all the three rules i.e. rule 222, 223, 227... In spite of that, I am saying...

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please listen to him.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : As the name of the Hon'ble Prime Minister has been involved in it, this matter has become a serious one. Once the documents are attached.

[English]

Then it will be examined. That is all.

[Translation]

SHRI DEVI BUX SINGH (Unnao) : Mr. Deputy Speaker, Sir, today I want to raise a very important matter in the House. In my constituency, Unnao, about 50 vacant posts of the Lekhpals have been filled up recently. In this regard, an advertisement was given in different newspapers. Since that very day, the bargaining started for these vacant posts. One interesting aspect of this process was that a committee was constituted before the examination. However, this committee was constituted only as a formality. The bribe ranging from Rupees sixty thousand to Rupees one lakh bribe was taken for a single post. This examination was conducted under the supervision of the District Magistrate and the Additional District Magistrate (Finance and Revenue). Such malpractices were committed on a large scale under their very more knowledge and as a result, the suitable candidates were deprived of the job. The relatives of all the members of the selection committee like cousin of the Chairman, son of the S.D.M., brother of the Tehsildar etc. were recruited in this way.

Sir, I demand that this case should be enquired into by the C.B.I. because some vacant posts of the clerks and Group 'D' employees are yet to be filled up in this district and bargaining has already started for these posts. The examination conducted for the Lekhpals should be cancelled and an inquiry should be conducted immediately in this regard.

SHRIMATI PHOOLAN DEVI (Mirzapur) : Mr. Deputy Speaker, Sir, I have been elected from Mirzapur-Bhadohi region. That area is a backward area. There is no factory or industry through which the people of that area could earn their livelihood. Mr. Deputy Speaker, Sir, I therefore, want to urge the Government, through you, to declare that area as No-industry area so that some industries could be established there and lakhs and crores of people can earn their livelihood.

Mr. Deputy Speaker, Sir, I would also like to add that those people who are engaged in laying roadstone work, are given two kilogrammes of grains as their wages. I demand that their wages should be raised and my area should be declared as No industry-area.

PROF. RITA VERMA (Dhanbad) : Mr. Deputy Speaker, Sir, I want to raise, through you a very important issue in the House. A statement of the Minister of Home Affairs has appeared in different newspaperes today, in which he has expressed his views regarding the functioning of the Government of Bihar.

[Translation]

We all have read the said statement in newspapers. It has created a strange and contradictory situation.

Mr. Deputy Speaker, Sir, the hon. Home Minister is at present the Home Minister of United Front Government headed by Shri H.D. Deve Gowda whose party is in power in Bihar. I do not intend to go into detail whether the party is virtually ruling or not?